NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 32/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE PARTIES: Mr. Ramkrishna Mankari

V/s.

M/s. Tuljabhavani Cold Storage Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Cs Many Hshali Company Secretary
in fractice

(for Petitioner)

2. Deepak D. Destipante Advocate
for Respondents

01-05-17

ORDER C.P. No. 32/59,241-242/CLB/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present alongwith Petitioner and the Respondent in person.
- 2. Two Post Dated Cheques, one Cheque of Rs. 69,86,275/- dated 07.06.2017 and another Cheque of Rs. 63,13,725/- dated 20th May, 2017 is handed over in the Court by the Respondent to the Petitioner. Let these cheques be encashed, thereafter the Petitioners shall comply with the conditions enlisted in the Consent Terms by mutually signing of all the documents such as Share Transfer Application Forms etc.
- Since the issue is yet to be finally settled, the matter is now placed for Final Hearing on 19.06.2017.

Dated: 01.05.2017 Member (Judicial)